

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No. 12 – IA/859(AHM)2024  
In  
C.P.(IB)/179(AHM)2022

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

State Bank of India

.....Applicant

V/s

Harjibhai Popatbhai Ghanva

.....Respondent

**Order delivered on: 05/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Saurabh Rachchh, Advocate

For the Respondent :

**ORDER**

**IA/859(AHM)2024**

This is an application filed under Section 22 of the Insolvency and Bankruptcy Board of India (Insolvency Regulation Process for Personal Guarantors to Corporate Debtors) Regulations 2019 read with Rule 11 of the National Company Law Tribunal Rules, 2016 for issuing appropriate directions against the Personal Guarantor for Co-operating with the Resolution Professional for providing a repayment plan.

We have heard the Learned Counsel for the Applicant and perused the record.

Let notice be issued to the Personal Guarantor returnable on next date. The applicant is directed to collect the notice from the registry within three days and serve upon the Personal Guarantor along with copy of this order through Registered Ad post / Speed-post / Dasti mode as well as on the registered email ID within seven days from the date of this order. The Personal Guarantor is directed to reply within a week from the date of receipt of notice. Rejoinder, if any, be filed thereafter before the next date.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 01.07.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**